cases where punitive measures were taken and the number of officers involved in such cases is not centrally maintained.

Government have issued instructions to all the ministries/department to display the name of the Public Grievance Officer in that department at the reception of that office and also indicate the time when the Public Grievance Officer would be available for public hearing. Besides this, all 'he ministries/ departments have been ins'ructed to observe Wednesdays as meetingless days so that members of public can see the officers on Wednesday any time during the office hours for redressal of their grievances.

Option for Foreign Languages for UPSC Examinations

3218. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will *the* PRIME MINISTER be pleased to state:

(a) what is the number of person who have opted for Russian, Arabic, German, French, Pali, Chinese and Persian languages for the examinations of Union Public Service Commission during the year 1992-93 and

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(b) what is the number of persons, out of them, who have got through in the examinations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSONS (SMT. MARGARET ALVA) (a) and (b) Option to choose literature of one of these foreign languages in the examinations conducted by Union Public Service Commission exists only in the Civil Services (Main) Examination. In this examination held during 'he year 1992-93, no candidate opted for Russian, Arabic and Chinese. The position, with regard to other languages is as below:

Language	e.	· · ·	-				•,	No of candidates appreared	No. of cardidates recommended
German				٠.		•		2	li N
French		•			. '			4	1
Pali.	•							26	4
Pesian		٠	-			1	•	8	33

Ignoring the advice of UPSC

3219. SHRI MOHAMMED AFZAL alas MEME AFZAL: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of case_s in which advice given by the Union Public Service Commision has been ignor-ed during the period 1992-93; find
 - (b) what are the reasons therefor?

THE-MINISTER OF STATE IN THE MINISTRY OF. • PERSONNEL, PUBLIC GRIVANCES AND PENSONS (SMT. MARGARET- ALVA) (a) and (b) Annual Report of the Union

I Public Service Commission for the period 1992-93 alongwith the explana-tory memorandum in respect of cases of non-acceptance of the Commission's advice included in the report will be laid on the Table of the House at the earliest possible.

Joint cadre Authority for postings and Transfers of IAS Officers

3226. PROF. VIJAY KUMAR MAL-HOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether a Joint Cadre Authority (JCA) was consituted some time in 1989 for the postings and trehsfers of IAS Officers;

- persons arc on (b) if so, how many that Committe and what are their names and where from they have been
- (c) what are the terms and conditions of that Committee: and
- (d) how many meetings of that Com mittee have been held till date, what business was transacted (herein and if no meetings have been held, the reasons therefor and the steps taken to activa'e that Commi tee?

THE MINISTER OF STATE THE MINISTRY OF PERSONNEL. PUBLIC GRIVANCES AND PENSONS MARGARET ALVA) (c) A Joint Cadre Authority for IAS Cadre of ArunachaJ Pradesh-Goa-Mizo-ram-Union Territories was consituted on 3.4.1989 in accordance with sub-rule (1) of Rule 4.of the All India Services (Joint Cadre) ' Rules, 1972 for the Management of the Cadre. Additional Secretary and Joint" Secretary inchadge of U.T. Division, Ministry Home Aifffairs and Chief Secretaries of ! chal Fredesh, Delhi, Goa, Arima-Mizoram. and ': Pondicherry are the members of the Joint Cadre Authority. The duties and fiinciions of the Joint Cadre Authority are prescribed in the All India Services (Joint Cadre) Rules, 1972.

(d) This information is not being monitored centrally. Since no complaints have been received about working of the JCAs, need to further activate the JCAs has not been felt.

ग्रामीण क्षेत्रों में पेयजल में फ्लोराइड का होंना

@ 3221. श्री सत्य प्रकाश मालवीय श्री राम गोपाल यादव :

क्या प्रधान नंत्री यह बताने की कृपा करेग कि:

(क) क्या यह सच है कि प्रामीण जल-स्रोतीं, विशेषकर पेयजल में फ्लोरा इड बहुत श्रधिक माला में पाया जाता है जिससे लोगों के स्वास्थ्य पर गंभीर प्रभाव पड़ रहा

@ पूर्वत: अतारांकित प्रका 1098, 2 गर्ब 1994 से स्थानातरित ।

(ख) यदि हां, तो ऐसे गावों सख्या कितनी है और क्या गांवों के जल स्रोतों में फ्लोराइड की बढ़ती हुई माता को नियंत्रित करने हेतु सरकार ने कोई कार्यक्रम तैयार किया है ; ग्रौर

to Questions

ं (ग) यदि हां, तो तत्संबधी ब्यौरा क्या है और उक्त कायक्रम के क्रियान्वयन हेत् क्या समय सीमा निर्धारित की गई है?

ग्रामीण विकास मंत्रालय (ग्रामीण विकास) विभाग में राज्य मंत्री (श्री उत्तमभाई पटेल): (क)से (ग) ग्रांध्र प्रदेश, गजरात केरल, कर्नाटक, महाराष्ट्र, मध्य प्रदेश उड़ीसा, पंजाब, राजस्थान, तमिल नाडु, विपुरा, उत्तर प्रदेश श्रीर दिल्ली के 7,342 गांवों के पेयलन में अत्यधिक फ्लोराइड पाया गया था जिन गांबों में पेयजल स्रोतों में निर्वारित सीमा सं अधिक फ्लोराइड पाया गया है उसका उपचार किया जाता है ग्रार उसे वैकल्पिक स्वच्छ स्रोतो ग्रथवा पलोराइड दूर करने के संयक्षों की मार्फत निर्धारित सीमा तक लाया जाता है। 106 फिल और ड्राटाइप तथा 377 पलोराइड दूर करने के सयतों के साथ लगे हैंडवप अनुमादित किए गए हैं। संबंधित राज्यों के पूर्ण समर्थन और सहयोग से पलोराइड दूर करने के विरूद्ध एक स्वास्थ्य शिक्षा कि जन-जागरण अभियान शुरू किया गया है। वैकल्पिक स्वच्छ स्रोतों की मार्फत दूरस्य स्थान से स्वच्छ पेय जल की आपूर्ति के लिये काफी बड़ी संख्ना में योजनाये अनुमोदित कि गई हैं। यह सतत रूपसे चलने वाला कार्यक्रम है। ग्राठवी पंचवर्षीय योजन के अन्त तक अधिकांश क्षेत्रों में इस समस्या पर काबू पा लिया जायेगा !

Acquisition of Agricultural land by Government

.@@3222. SHRI **BHUPINDFR** SINGH MANN: Will the PRIME MINISTER, be-plaased to state:

(a) the area of agricultural land which has been acquired by Government for public purposes during the last three years; and.

^{@@}Previously. Unstarred Ouestion No.' 1/28,' Transferred' from 4th March, 1994.'